

April 28, 2023

Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 – The Anjangaon Surji Nagari Sahakari Bank Ltd., Amravati, Maharashtra – Extension of Period

The Reserve Bank of India issued Directions to The Anjangaon Surji Nagari Sahakari Bank Ltd., Amravati, Maharashtra under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 vide Directive CO.DOS.SED.No.S2698/12-07-005/2022-2023 dated July 27, 2022 for a period of six months up to January 28, 2023, the validity of which was extended up to April 28, 2023 vide Directive DOR.MON.D-70/12.22.603/2022-23 dated January 25, 2023.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to extend the period of operation of the Directive No.CO.DOS.SED.No.S2698/12-07-005/2022-2023 dated July 27, 2022, issued to The Anjangaon Surji Nagari Sahakari Bank Ltd., Amravati, Maharashtra as modified from time to time, last being vide Directive DOR.MON.D-70/12.22.603/2022-23 dated January 25, 2023. Accordingly, the Reserve Bank of India, in exercise of the powers vested in it under sub-section (1) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the Directive CO.DOS.SED.No.S2698/12-07-005/2022-2023 dated July 27, 2022, issued to The Anjangaon Surji Nagari Sahakari Bank Ltd., Amravati, the validity of which was last extended up to April 28, 2023 vide Directive DOR.MON.D-70/12.22.603/2022-23 dated January 25, 2023, shall continue to apply to the bank for a further period of three months from April 29, 2023 to July 28, 2023, subject to review.

3. All other terms and conditions of the Directives under reference shall remain unchanged.

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(Yogesh Dayal) Chief General Manager